

By E-Mail/Speed Post/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/ /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
South Salmara
Mankachar

Dated Guwahati, the June, 2022

Sub:- **Permission to avail HTC.**

Ref:- Your letter No. letter No. DJ.SSM-VII.1/Misc/2021-2022/745/E dated 17.06.2022),

Sir,

With reference to the above, I am directed to inform you that Shri Bidyabrata Acharyya, Addl. Chief Judicial Magistrate, South Salmara, Mankachar has been accorded permission to avail Home Travel Concession (HTC) for the current block period of 2022-2023 for the journey to his home town Silchar w.e.f. the evening of 24.06.2022 till 28.06.2022 along with his wife and son (subject to granting leave by the appropriate authority i.e. the District & Sessions Judge, South Salmara), by the shortest possible route, as per existing Rules,

Shri Acharyya may be informed accordingly.

Yours faithfully

self

REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/ 4822 - 4825 /A, dated 30/6/22

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Bidyabrata Acharyya, Addl. Chief Judicial Magistrate, South Salmara, Mankachar with referrence to his letter dated 16.06.2022.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court

self

REGISTRAR (VIGILANCE)